

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 981 of 2020

In the matter of:

Kedrion Biopharma INC.

Through its Special Power of Attorney Holder

M/s. Mr. Naveen Madan

....Appellant

Vs.

Wizaman Impex Pvt. Ltd.

...Respondent

Present

For Appellant: Mr. Nakul Dewan, Sr. Advocate alongwith Ms. Suruchi Suri, Mr. Simran Jot Singh, Ms. Cheryl Fernandes, Mr. Vivek Shetty and Mr. Sambit Nanda, Advocates.

For Respondent: Mr. Jayant Mehta, Mr. Aditya Ghadge, Mr. AT Patra and Mr. Karan Khaitan, Advocates.

ORDER
(Virtual Mode)

09.04.2021: When the case was called out Learned Counsel for the Respondent submits that his leader in this case is in personal difficulty today. So short adjournment be made. Prayer allowed.

Learned Counsel for the Appellant seeks time to file two Additional Judgement(s) of the Hon'ble Supreme Court. Prayer allowed. He is permitted to file the hard copies of two Judgement(s) within one-week. He is also directed to serve the soft copies of the Judgement(s) in advance to the Learned Counsel for the Respondent.

List this case on **07th May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)